

In The Central Administrative TRIBunal
Calcutta Bench

MA 465 of 2000
(OA 1377 of 1995)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Ministry of Defence

- VS -

Ardhendu Kr. Mukherjee & Ors.

For the Applicant : Mr. M.S. Banerjee, Counsel
(Respondents in
O.A.)

For the Respondents: Mr. B. Mukherjee, Counsel
(Applicant in O.A.)

Heard on : 14-12-2000

DATE OF ORDER : 14-12-2000

ORDER

This application has been filed by the official respondents seeking extension of time for compliance of the direction given by the Tribunal vide order dated 5-4-2000 in O.A.1377 of 1995 in which the respondents were directed to implement the order within the period of four months from the date of communication of that order. According to the official respondents, they received the order on 25-4-2000 and after expiry of four months they have prayed for extension of time for another six months from the date of expiry of the period i.e. 25.8.2000. So, according to the Id.Counsel Mr. Banerjee for the applicant (respondents in O.A.), they would be entitled to get the period of six months w.e.f. 25-8-2000 which would expire in the month of February, 2001. Id. Counsel Mr. Mukherjee, appearing on behalf of (applicant in O.A.) the respondent, raises objection regarding granting of extension of time as sought for by the applicants (respondents in O.A.).

2. After considering the submissions of Id. Counsel of both the parties, I am of the view that the applicants are not ~~too~~ much

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diligent for implementation of the judgement passed by this Tribunal. However, last chance is given to the applicants (respondents in O.A.) to implement the judgement within 31st January, 2001 without fail. No further extension of time will be granted in this case. If no action is taken within the stipulated period, appropriate action will be taken against the applicants (respondents in O.A.). Accordingly, MA is disposed of.

14 Jan 2001
(D. Purkayastha)
Member (J)

DKN